

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

Original Application No. 914 of 2003

This the 31st day of October 2003.

Hon'ble Maj. Gen. K.K.Srivastava, A.M.
Hon'ble Mr. A.K.Bhatnagar, J.M.

Prakash Chand Dhyani,
Son of Late Ghirdharilal Dhyani,
R/o 5A, 26-RC Viyas Nagar,
Bhilwara Rajasthan, at present
posted as Inspector, Narcotic,
Tilhar, Distt. Shahjahanpur. Applicant

(By Advocate : Shri B.P.Srivastava)

Versus

1. The Union of India,
through the Secretary,
Department of Finance,
Government of India,
New Delhi.
2. The Central Bureau of Narcotics,
19, the Mall, Morar, Gwalior, M.P.
through Narcotics Commissioner.
3. The Deputy Narcotics Commission (Admn),
Central Bureau of Narcotics,
19, the Mall, Morar, Gwalior. Respondents.

(By Advocate : Shri N.C.Tripathi)

ORDER

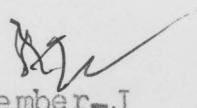
By Hon'ble Maj. Gen. K.K.Srivastava, A.M. :

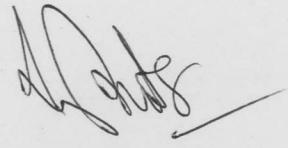
In this OA, the applicant has challenged the order dated 25.7.2003. Learned counsel for the respondents submitted that impugned order dated 25.7.2003 has been withdrawn by the respondents and the OA has become infructuous. The respondents have filed the order

....2.

dated 8.8.2003 as (Annexure-CA-1) Counter affidavit.

2. In view of the fact that the impugned order dated 25.7.2003 has been withdrawn by the department on 3.8.2003, this OA has been rendered infructuous. The OA is accordingly dismissed as infructuous. No Cost.


Member-J


Member-A

RKM/